

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 202  
CP No. 07/241-242/JPR/2022  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Virendra Singh**

...Petitioner

**Versus**

**Santosh Ahluwalia & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

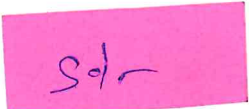
**Present Through Video Conferencing: -**

For the Petitioner : Amol Vyas, Adv.

For the Respondent : Lalit Kumar Vohra, Adv.

**ORDER**

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner. Mr. Lalit Kumar Vohra, Adv. appearing on behalf of Respondent No. 2. None appears for the Respondent No. 1. It is submitted by the learned counsel for Respondent No. 2 that the copy of the rejoinder has not been furnished to him. Learned counsel for the Petitioner is directed to furnish copy of rejoinder to the learned counsel for the Respondent No. 2. Mr. Amol Vyas, Adv. learned counsel for the Petitioner submits that the matter may be settled amicably between the parties. On his request, list the matter on 13.08.2024. Interim order shall remain continue till the next date of hearing.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 22, 2024